

Utilisation of funds for environmental protection

2122. SHRI SANJAY RAUT: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether it is a fact that nearly ₹77,000 crore meant for protection of the environment are lying idle with Government;
- (b) if so, the details thereof;
- (c) whether Government has received any complaints about diversion of these funds to other areas;
- (d) if so, the details thereof and Government's response thereto; and
- (e) the details of steps taken or proposed to be taken by Government for the proper utilisation of the funds in various parts of the country?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (DR. MAHESH SHARMA): (a) and (b) Funds have been deposited in various Special Purpose Vehicles (SPV) created in States in compliance of various Supreme Court Orders in various Interlocutory Applications (LA.) filed in T.N. GodavarmanThirumalpad vs Union of India & Ors. in Writ Petition (C) No.202 of 1995 and other environment related cases filed in the Supreme Court. These SPVs are created in concerned States and funds have been deposited by the concerned parties and the funds utilised for the purposes specified in the Supreme Court Orders. These funds are utilised as per the guidelines framed as per the Supreme Court directions. The funds deposited in these SPVs including the Compensatory Afforestation Fund, funds released and utilised and balance funds available in these SPVs are given in the Statement (*See below*).

(c) and (d) The Ministry has not received any complaint about the diversion of the fund released to State CAMPA. The funds are utilised as per the approved annual plan of operation prepared as per the CAMPA guidelines and duly approved by the Steering Committee of State CAMPA chaired by the Chief secretary of the State.

Funds from other SPV are released with the approval of the Committee constituted under Chief Secretary of the States as per the approved plan.

(e) These funds are managed by special Committees constituted by the State Government as per the direction of the Supreme Court. The Compensatory afforestation-

Fund (CAF) is managed by the *Ad hoc* Compensatory Afforestation Fund Management and Planning Authority (CAMPA) constituted by Supreme Court to manage CAF. The CAF is used as per the CAMPA guidelines approved by the Hon'ble Supreme Court. The Central Government has now enacted Compensatory Afforestation Fund Act 2016 for utilising the Compensatory Afforestation Fund (CAF) managed so far by the *Ad hoc* CAMPA. Other funds to be utilized for the purpose for which the same was created as SPV by the Hon'ble Supreme Court

Statement

Status of Compensatory Afforestation Fund (CAF) and Special Purpose Vehicle in various States (in Crore Rupees) as on 31.03.2018.

	States/UTs	Amount	Released/Utilised	Balance
1.	Bihar	565.32	224.36	340.96
2.	Delhi	169.86	1.13	168.73
3.	Karnataka	10346.00	10.00	10336
4.	Madhya Pradesh	1.00	NA	1.00
5.	Madhya Pradesh	2.33	NA	2.33
6.	Maharashtra	38.40	5.43	32.97
7.	Meghalaya	200.91	62.16	138.85
8.	Odisha	1049.27	475.93	573.34
9.	Odisha	12834.00	-	12834.00
10.	Rajasthan	72.89	NA	72.89
11.	Telangana	29.91	3.30	26.61
12.	Compensatory Afforestation Fund	66298.58	14560.63	51737.95
	TOTAL	91608.47	15342.94	76265.63

Problem of increasing e-waste

†2123. SHRIMATI KAHKASHAN PERWEEN: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether Government is aware of the problem of increasing e-waste in the country; and

†Original notice of the question was received in Hindi.